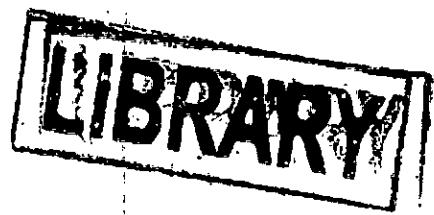


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA 350/130/2017
MA 350/65/2017
MA 350/305/2016
OA 350/739/2016
OA 350/91/2017

Date of order : 20.2.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member
Hon'ble Ms.Jaya Das Gupta, Administrative Member

K.P.SUDHAKAAN KARTHA & ORS.
DR. NARENDRA SHANKAR PANDEY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Mr.S.K.Dutta, counsel
Mr.S.Panda, counsel

For the respondents: Ms.P.Goswami, counsel

O R D E R

Mr.A.K.Patnaik, J.M.

OA 130/2017

Heard Mr.A.Chakraborty, Id. Counsel appearing for the applicant, Mr.S.K.Dutta, Id. Counsel along with Mr.S.Panda, Id. Counsel appearing for the private respondents and Ms.P.Goswami, Id. counsel appearing for the departmental respondents.

2. After hearing in extenso Mr.Chakraborty wants to withdraw this OA and approach the appropriate forum.

3. Accordingly the OA 130/17 is disposed of as withdrawn.

OA 739/2016

Heard Mr.A.Chakraborty, Id. Counsel appearing for the applicant in MA, Mr.S.K.Dutta, Id. Counsel along with Mr.S.Panda, Id. Counsel appearing for the applicant in OA and Ms.P.Goswami, Id. counsel appearing for the departmental respondents.

Alleged

2. Mr.Chakraborty submitted that interest of the applicants will be seriously prejudiced if he is not impleaded as party respondent in OA 739/16. He has already filed a petition for impleadment of the person as a party respondent to which Mr.Dutta and Ms. Goswami are granted 2 weeks' time to file reply.

3. So far as the clarification of the order is concerned OA 130/17 has been disposed of as withdrawn.

4. List on 21.3.2017

(JAYA DAS GUPTA)
MEMBER (A)

in

(A.K.PATNAIK)
MEMBER (J)